

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification
Jammu, the 28th of March, 2024

S.O 210 .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Shopian as shown against each:-

S.No	Name of the Naib Tehsildar (S/Shri)	Designation	Jurisdiction
1.	Gulzar Ahmad Bhat	Naib Tehsildar	Hermain
2.	Rayees Ahmad Parray	Naib Tehsildar	Zainapora
3.	Manzoor Ahmad Dar	Naib Tehsildar	Turkwangam
4.	Ashaq Hussain War	Naib Tehsildar	Keegam
5.	Murtaza Hussain Makhdomi	Naib Tehsildar	Berthipora
6.	Bashir Ahmad Lone	Naib Tehsildar	Keller

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Department of Law, Justice & PA

No. Law/Powr/20/2021-10

Dated: 28-03-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Shopian. This is with reference to letter No. **DMS/PA/2024/1802-06**
Date:-20/03/2024
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned officials...
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A